

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 221
IB-199/ND/2020**

**IN THE MATTER OF:
M/s. Best Roadways Ltd.**

...PETITIONER

Vs.

Magppie International Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 11.03.2020

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Rehana Ahmed, Advocate.
For the Respondent/ Corporate-debtor :**

ORDER

Counsels for both the parties are present and counsel for the corporate debtor has submitted that CIRP process has been initiated against the same corporate debtor in another matter. Therefore, the matter is posted to next week. Post the matter to 17.03.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**